

(2022) 11 NCLT CK 0013
In the National Company Law Tribunal
Case No : TP 73 of 2019 [CP(IB) 20 Of 2018]

Punjab National Bank

APPELLANT

Vs

Vindhya Cerals Pvt Ltd

RESPONDENT

Date of Decision : 03-11-2022

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 35(1)(n), 43, 44, 45, 48, 50, 51, 60(5), 66
Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 — Regulation 9

Citation : (2022) 11 NCLT CK 0013

Hon'ble Judges : Dr. Madan B. Gosavi, Member (J); Kaushalendra Kumar Singh, Member (T)

Bench : Division Bench

Advocate : Nipun Singhvi, Sajjan Kumar Dokania, Sandeep Pandey, Amresh Shukla, Pratik Thakkar

Final Decision : Disposed Of

Judgement

IA/3(MP) 2021 & IA/138(MP)2022

IA/138(MP)2022

This application is filed by the Liquidator under Section 35(1)(n) of the IBC, 2016 r.w. Regulation 9 of the Liquidation Process Regulations, 2016 directing the Suspended Management and the erstwhile RP to co-operate with the Liquidator during the liquidation process.

We direct the Suspended Management and the erstwhile RP to co-operate with the Liquidator during the liquidation process by furnishing all the required documents within seven days without fail.

In case, the order is not complied, the Liquidator may approach the local police and the local police may give him assistance.

With this, IA/138(MP)2022 stands allowed and disposed of.

IA/3(MP) 2021

This application is filed by the erstwhile RP under Sections 43, 44, 45, 48, 50, 51 & 60(5) r.w. 66 of the IBC, 2016 seeking appropriate directions against the Respondents.

The matter stands adjourned to 23.12.2022.